

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 284 of 2015 & IA No. 68 of 2016
And
Appeal No. 288 of 2015 & IA No. 69 of 2016

Dated: 2nd May, 2016

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

Appeal No. 284 of 2015 & IA No. 68 of 2016

In the matter of:-

Indraprastha Power Generation Co. Ltd. **Appellant (s)**
Versus
Delhi Electricity Regulatory Commission & Ors. **Respondent (s)**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
Mr. Nikhil Nayyar for R1/DERC

Appeal No. 288 of 2015 & IA No. 69 of 2016

In the matter of:-

Pragati Power Corporation Ltd. **Appellant (s)**
Versus
Delhi Electricity Regulatory Commission & Ors. ... **Respondent (s)**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
Mr. Nikhil Nayyar for R1/DERC

ORDER

Learned counsel for the Appellant is filing rejoinder in both these appeals, being Appeal No.284 of 2015 and 288 of 2015 respectively, seeking vacation of the ad-interim order.

Post the matter for hearing on the said application and the appeal on **24th May, 2016.**

(T. Munikrishnaiah)
Technical Member
sh/kt

(Justice Surendra Kumar)
Judicial Member